

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 221 of 2020

In the matter of:

**Vijay Kumar V. Iyer
Resolution Professional of Aircel Cellular Ltd.**

....Appellant

With

Company Appeal (AT) (Insolvency) No. 222 of 2020

In the matter of:

**Vijay Kumar V. Iyer
Resolution Professional of Dishnet Wireless Ltd.**

....Appellant

With

Company Appeal (AT) (Insolvency) No. 223 of 2020

In the matter of:

**Vijay Kumar V. Iyer
Resolution Professional of Aircel Cellular Ltd.**

....Appellant

Present:

Appellant: Mr. Charu Bansal, Advocate.

ORDER

14.02.2020: It is reported by Registry that in cause title of the appeals in order dated 6th February, 2020 error has occurred by incorrectly recording 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Aircel Cellular Ltd.' instead of 'Vijay Kumar V. Iyer Resolution Professional of Aircel Cellular Ltd.', in Company Appeal (AT) (Insolvency) No. 221 of 2020; 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Dishnet Wireless Ltd.' instead of 'Vijay Kumar V. Iyer Resolution Professional of Dishnet Wireless Ltd.', in Company Appeal (AT)

(Insolvency) No. 222 of 2020 and 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Aircel Cellular Ltd.' instead of 'Vijay Kumar V. Iyer Resolution Professional of Aircel Cellular Ltd.', in Company Appeal (AT) (Insolvency) No. 223 of 2020.

This being a typographical error is ordered to be corrected by substituting the cause title 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Aircel Cellular Ltd.' by 'Vijay Kumar V. Iyer Resolution Professional of Aircel Cellular Ltd.' in Company Appeal (AT) (Insolvency) No. 221 of 2020; 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Dishnet Wireless Ltd.' by 'Vijay Kumar V. Iyer Resolution Professional of Dishnet Wireless Ltd.' in Company Appeal (AT) (Insolvency) No. 222 of 2020 and 'Vijay Kumar V. Iyer' Vs. 'Resolution Professional of Aircel Cellular Ltd.' by 'Vijay Kumar V. Iyer Resolution Professional of Aircel Cellular Ltd.' in Company Appeal (AT) (Insolvency) No. 223 of 2020. Corrected version of the order be issued.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/nn

Company Appeal (AT) (Insolvency) No. 221 of 2020, 222 of 2020 & 223 of 2020.